ANF -2G

Application Form for seeking Refund of Application Fee (Please see Appendix-2K and Guidelines at the end before filing the application)

Please Note: The process of application for seeking Refund of Application Fee is completely electronic and paperless. Applicant(s) may please navigate to the DGFT Website (https://dgft.gov.in) → Services → e-Miscellaneous Payments / e-Refunds → Apply for Refund. No paper copies or scanned copies of this ANF form are to be submitted to any Office(s) of DGFT.

1. Application	Details		
IEC Number		Firm Name	
Branch		Scheme Name	
Process Name		Application Reference Number (ARN)	
File Number		File Date	
File Status		Amount (INR)	
Payment Date		Payment Status	
Transaction Id		Bank Reference Number	
Refund Rea i Category under	son which refund is being claimed	(select any one ontion)	
Deposited in excess of the specified amount of fee			
Deposited but no Application has been made			
Deposited in error but applicant is exempt from fee payment			
ii. Amount of Applic from fee payment	cation fee deposited in error, but	applicant is exempt	
	Clause 5(2) OF Foreign trade ,1992 under which exemption is		
Reason for Refu	und Request		
Please state the reason for refund request			

Please state the reasons for not making the refund application earlier			
Declaration:			
	I/We hereby certify that:		
	A. The entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):		
1	 a. The Customs Act, 1962, b. The Central Excise Act 1944, c. Foreign Trade (Development & Regulation) Act 1992, and d. The Foreign Exchange Manage Management Act,1999. e. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 		
	 B. None of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT; C. Neither the Registered Office of the company / Head Office of the firm / nor any of its 		
	Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy.		
	I/We undertake to abide the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended time to time, the Rules and Orders framed there under, the Foreign Trade policy, the Handbook of Procedures and the ITC(HS) Classification of Export &Import items.		
	I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.		
4	I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my knowledge and belief and nothing has been concealed or withheld there form them.		
5	I hereby certify that I am authorized to verify and sign this declaration as per paragraph 11.06 the foreign Trade policy.		
Date: Place:			

In case refund is being claimed after one year of deposit of the fee

You have ticked the box as acceptance of declaration/ undertaking details.			
Place	Date		
Name	Designation		
Email	Mobile		
Office Address			
Residential Address			

GUIDELINES FOR APPLICANTS

- 1. Only Public Financial Management System (PFMS) validated bank account shall be considered for refund of application fee. Exporter/Importer shall select the bank details updated under their IEC (Importer-Exporter Code) when applying online.
- 2. Only the Bank account verified by PFMS may be used for refund of application fee. Exporter/Importer will be able to view the PFMS validated bank accounts updated under their IEC and select from PFMS validated accounts for refund.
- 3. Any Bank account updated under IEC, the validation at PFMS may take upto 3-5 working days.
- 4. Please ensure that the bank account is operational until the refund is processed. In such cases, where the bank account becomes non-operational, the refund request shall be duly rejected.
- 5. The copy of Bank Receipt / Electronic Transaction Slip against which the refund is being claimed, may also be submitted online.